

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

CP-219/ND/2017

In the matter of :

Deepak Beri & Ors

....PETITIONER

Vs.

DB Engineering (P) Ltd.

... RESPONDENT

SECTION :

Under Section 241/242

Order delivered on 15.1.2018

Coram :

R. VARADHARAJAN,

Hon'ble Member (Judicial)

For the Petitioner /applicant :

For the Respondent/Corporate Debtor: Mr. Arun Kathpalia, Sr. Advocate
Mr. Samar Singh Kachwaha, Advocate
Mr. Adish Srivastava, Adv. For R3&4
Mr. Anand Chichra, Adv.

For the Intervener :

ORDER

Learned Counsel for the Petitioner moves this Petition in CA No.8/C-III/ND/18 wherein the relief which has been sought is pre-dominantly the reliefs as was reflected in the main C.P. under interim reliefs portion and in relation to ad-interim orders sought for therein the petitioner was unable persuade this Tribunal which had been dealt in detail in the Order dated 1st December, 2017 and as amended vide Order dated 05.12.2017 by this Tribunal.. However, it is represented by the Ld. Counsel for the Applicant that certain additional facts have come to light which warrants this Application and consideration by this Tribunal.

Contd.

In the circumstances, this Tribunal is of the view that an opportunity is required to be given to the other side in relation to the present Application for filing reply. Hence, an opportunity is granted to the Respondents to file their reply to the application within a period of 3 weeks with an advance copy to be made available to the Ld. Counsel for the Applicant/Petitioner and the Petitioner to file rejoinder, if any on or before the next date of hearing.

Post the Application on 15.2.2018.

List on 15.2.2018.



(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
15.1.2018